

**SHRI P. VENKATASUBBAIAH :**  
I only reiterated what was decided in the Business Advisory Committee. What we said yesterday was that it was agreed in the Business Advisory Committee that the discussion on Gujarat situation would be over on that particular date. That was made clear also. We are now in the stage of second reading of the Bill. There are only four clauses. It would not take more than one hour. Let us take it up at 6 O'clock and finish today.

**SOME HON. MEMBERS :**  
No, no.

**MR. DEPUTY-SPEAKER :**  
It is not acceptable ; we will take up this Bill on Monday.

**SHRI BHISHMA NARAIN SINGH :** After 6 O'clock.

**SHRI JYOTIRMOY BOSU :**  
We will see on that day.

**MR. DEPUTY-SPEAKER :**  
Now, Private Members' Business.

15.32 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**SIXTEENTH REPORT**

**SHRI DONGAR SINGH (Hamirpur) :** I beg to move :

"That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1981."

**MR. DEPUTY-SPEAKER :**  
The question is :

"That this House do agree with the Sixteenth Report of the Com-

mittee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1981."

*The motion was adopted.*

15.33 hrs.

**CONSTITUTION (AMENDMENT) BILL\***

(AMENDMENT OF ARTICLES 324, 325, ETC.)

**SHRI G. NARASIMHA REDDY (Adilabad) :** Sir, this Bill has financial involvements. Earlier, our office did not detect it. Now, they have detected and have informed me. I have already applied to the President of India for permission.

I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. DEPUTY-SPEAKER :** The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**SHRI G. NARASIMHA REDDY :** I introduce the Bill.

15.34 hrs.

**CONSTITUTION (AMENDMENT) BILL\***

(AMENDMENT OF ARTICLE 171)

**SHRI ERA ANBARASU (Changalpartu) :** I beg to move for leave to introduce a Bill further to amend the Constitution of India.